

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO: 96/96

DATE OF DECISION: 25/7/2000

Shri M.K.Baby & 21 Ors.

Applicant.

Shri R.C.Raviani

Advocate for
Applicant.

Versus

Union of India & 2 Ors.

Respondents.

Shri R.K.Shetty

Advocate for
Respondents.

CORAM:

Hon'ble Shri B.S.Jai Parameshwar, Member (J)
Hon'ble Shri B.N.Bahadur, Member (A)

1. To be referred to the Reporter or not? |
2. Whether it needs to be circulated to other Benches of the Tribunal? | No
3. Library.


(B.S.JAI PARMESHWAR)
MEMBER (J)

abp

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
ORIGINAL APPLICATION;96/96.
DATED THE 25TH DAY OF JULY,2000.**

**CORAM: HON. SHRI B.S. JAI PARAMESHWAR, MEMBER (J)
HON. SHRI B.N. BAHADUR, MEMBER (A)**

1. Shri M.K.Baby
2. D.K.Adhav
3. M.H.Chindhade
4. P.R.Jog
5. A.D.Gurjar
6. M.R.Kundare
7. Y.N.Saxena
8. M.B.Bhegade
9. K.N.Suryawanshi
10. G.Alhat
11. S.S.Shaikh
12. S.J.Alegaonkar
13. R.R.Adsule
14. S.K.Ovhal
15. A.V.Lokhande
16. Mrs.Jayashree Baby
17. Mrs.Vimal C.Zanjad
18. Mrs.Kanta Chadha
19. Mrs.S.B.Shetye
20. Mrs.Aleyamma Joseph
21. Mrs.Vijayalakshmi R.K.

Sr.No.1-21: All UDCs

22. Shri S.M.Ashtraputra - Telephone Operator Gr.I
23. Shri A.G.Meher, Supervisor/Non-Tech.

All working at Ordnance Factory,
Dehu Road, Pune - 412 101. Applicants

By Advocate Shri B.C. Raylani

V/5.

1. Union of India
Through:
The Secretary,
Ministry of Defence,
South Block,
New Delhi-110 011.
2. The Chairman,
Ordnance Factories Board,
10-A Auckland Road,
CALCUTTA - 700 001.
3. The General Manager,
Ordnance Factory,
Dehu Road,
Pune - 412 101.

By Advocate Shri R.K.Shetty

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(O R D E R) (ORAL)

Per Shri B.S.Jai Parameshwar, Member (J)

Heard Shri R.C.Raviani, Counsel for Applicant and Shri R.K.Shetty, Counsel for Respondents.

2. There are twentyone applicants in this case. They are all working as UDCs in the Ordnance Factory, Dehu Road, Pune. They are in the feeder cadre for the post of Chargeman Gr.II(NT) and Chargeman Gr.II(NT-Other than stores).

3. The Respondents by their letter dated 8/11/95 indicated the manner of promotion to the post of Chargeman Gr.II. The Applicants are aggrieved by the said letter hence they have filed this OA for the following reliefs:-

8.2 quash and set aside the impugned order as arbitrary, ultra-vires & contrary to provisions of SRO-13(E).

8.3 direct the Respondents to maintain only 'one'/common seniority list, in respect of Chargeman Gr.II(NT), Chargeman Gr.I(NT/Stores), and, UDCs/Tel.Op.Gr.I/Supervisors (NT.Stores).

4. The grounds raised in this application and the reliefs claimed are similar to the reliefs claimed in OA-1436/95 decided today. The reasons given in the said application are squarely applicable to this case. Hence the application is allowed. The Respondents are directed to maintain a common seniority so long as the Recruitment Rules are not amended. No orders as to costs.

B.N.Bahadur

(B.N.BAHADUR),
MEMBER(A)

B.S.Jai
9/11/2000
(B.S.JAI PARAMESHWAR)
MEMBER (J)

abp